

ITEM NO.16

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 702/2024

KUKI ORGANIZATION FOR HUMAN RIGHTS TRUST

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION)

Date : 08-11-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Prashant Bhushan, AOR
Ms. Alice Raj, Adv.
Ms. Cheryl D'Souza, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Before the Court can consider the submissions which have been made on the basis of an audio clip, we deem it appropriate to grant the petitioners an opportunity to file before this Court material indicating the authenticity of the clip.
- 2 Mr. Prashant Bhusha, counsel appearing on behalf of the petitioner states that he would also file a copy of the tape in a CD format (soft format).

- 3 The submission of Mr Tushar Mehta, Solicitor General, in regard to the existence of an alternate remedy under Article 226 of the Constitution is kept open to be considered after the material as directed above is filed by the petitioner.
- 4 List the Petition on 25 November 2024.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR